

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: :MUMBAI

CONTEMPT PETITION NO. 29/04
IN
ORIGINAL APPLICATION NO.1193/96

THIS THE 7th DAY OF APRIL, 2004

CORAM: HON'BLE SHRI A.K. AGARWAL. VICE CHAIRMAN
HON'BLE SHRI MUZAFFAR HUSAIN. MEMBER (J)

S.B. Mishra. . . Petitioner

In person

Vs.

Mr. S.N. Verma . . . Contemner

By Advocate Shri R.K. Shetty.

O R D E R
Hon'ble Shri Muzaffar Husain. Member (J)

The contempt petitioner has filed this contempt petition alleging that the Respondent No.1 while passing the order dated 22.10.2003 did not mention regarding regularisation of intermittent period and made incomplete and ineffective order. The Respondent No.1 thus not only caused financial hardship to the petitioner but also committed contempt of Tribunal's order dated 11.6.2003.

2. We have heard the applicant in person and Shri R.K. Shetty, learned counsel for the respondents.

3. This Tribunal while disposing of the OA 1193/96 passed the following order:

"Having regard to the above, the OA is partly allowed. the impugned appellate order is quashed and set aside. The matter is remanded back to the appellate authority to pass a fresh

...2.

Shetty